

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO.87072 OF 2017

[Arising out of order-in-appeal no. MUM-SVTAX-002-APP-68-17-18 dated 24th April,2017 passed by the Commissioner of Service Tax (Appeals), Service Tax-II, Mumbai]

**EUREKA OUTSOURCING SOLUTIONS PVT
LTD**

Mr.S.Colabawala CFO High Street, Corporate Centre, Kapurbavdi,
Junction, Majiwada, Thane (West)-400 607

Appellant

Vs.

**COMMISSIONER OF SERVICE TAX –VII-
MUMBAI**

16TH Floor,Satra Plaza, Palam Beach Road,
Sector 19D,Vashi, Navi Mumbai-400 705

Respondent

Appearance:

Present for the Appellant : Kerman Photographer, Consultant

Present for the Respondent: Shri S.B.P.Sinha (AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: 23.09.2025

FINAL ORDER NO. 86392/2025

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

